

FORM TM-48

THE TRADE MARKS ACT, 1999

Agent's Code No:

Proprietor's Code No:

Form of authorisation of an agent

(Section 145 and rule 21)

I (or we) ' hereby authorise 2
..... of
..... to act as my (or our)
agent for 3and request that all notices, requisitions and communications
relating thereto may be sent to such agent at the above address,.

I (or we) hereby revoke all previous authorisations, if any, in respect of the proceeding.

All communications relating to this application may be sent to the following address in India:-

Dated thisday of20.....

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SIGNATURE

NAME OF SIGNATORY IN LETTERS

To

The Registrar of Trade Marks

The Office of the Trade Marks Registry at 5.....

1. Insert full name, address and nationality. (See rule 16).

1. Insert full name and address of agent (legal practitioner, registered trade marks agent or a person in the sole and regular employment of the person appointing the agent).

3. State the particular matter or **proceeding** for which the agent is appointed giving the reference number if known

4. To be signed by the person appointing the agent

5. State the name of the place of the appropriate office of the trade marks registry.

(See rule 4)

To be stamped under the law for the time being in force.

